

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 21 of 2021 (SZ)

Dr. Anupkrishnana.V
Flat 7173, Tower 7, Prestige Bella Vista,
Ayyappanthangal Village,
Mount Poonamallee Road,
Kanchipuram District,
Chennai – 600056.

...Applicant(s)

Vs

Ministry of Environment & Forest and
Climate Change, Represented by its
Director, MoEF & CC RO (SEZ),
HEPC Building, No.34,
Cathedral Garden Road,
Nungambakkam,
Chennai – 600034 & 5 others.

...Respondent(s)

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**Advocate
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.**

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

Original Application No. 21 of 2021 (SZ)

Dr. Anupkrishnana.V
Flat 7173, Tower 7, Prestige Bella Vista,
Ayyappanthangal Village, Mount Poonamallee Road,
Kanchipuram District, Chennai – 600056.
Mobile no. 9445727579, 9447527579
Email:anupkrishnanviswanath@gamil.com

...Applicant(s)

Versus

Ministry of Environment & Forest and Climate Change
Represented by its Director, MoEF & CC RO (SEZ)
HEPC Building, No.34, Cathedral Garden Road,
Nungambakkam, Chennai - 600034
Ph: 044 28222325 & 5 others.

...Respondent(s)

REPORT FILED ON BEHALF OF THE 6th RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, son of P. M. Ramasamy, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 6th Respondent TNPC Board and as such I am well acquainted with the facts of the case as per records.

3. It is respectfully submitted that, the Hon'ble NGT vide order dated 30.11.2022 has directed inter alia as follows:

“As agreed, the developer approached the Tamil Nadu Pollution Control Board and furnished the documents in compliance with the conditions of the Environmental Clearance (EC). The violations pointed out by the Pollution Control Board have to be rectified and norms are to be complied with by the developer as per the Environmental Clearance (EC). Though within the stipulated time, the project proponent had approached the Pollution Control Board, the Pollution Control Board is yet to consider the matter and file a report.”

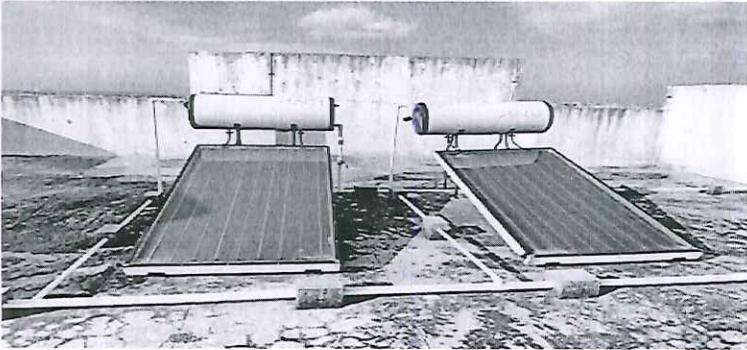

3/11/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

4. It is respectfully submitted that, the Developer of M/s Prestige Estates Projects Ltd has submitted the compliance Report vide its letter dated 01.08.2022 & 26.12.2022 as directed by the Hon'ble NGT(SZ). Accordingly, the Tamil Nadu Pollution Control Board has inspected the said site by the officials of the O/O.DEE, TNPCB, Sriperumbudur on 15.10.2022 & 28.12.2022 and furnishes the following status of the compliance on the non-compliance conditions stipulated in the Environmental Conditions

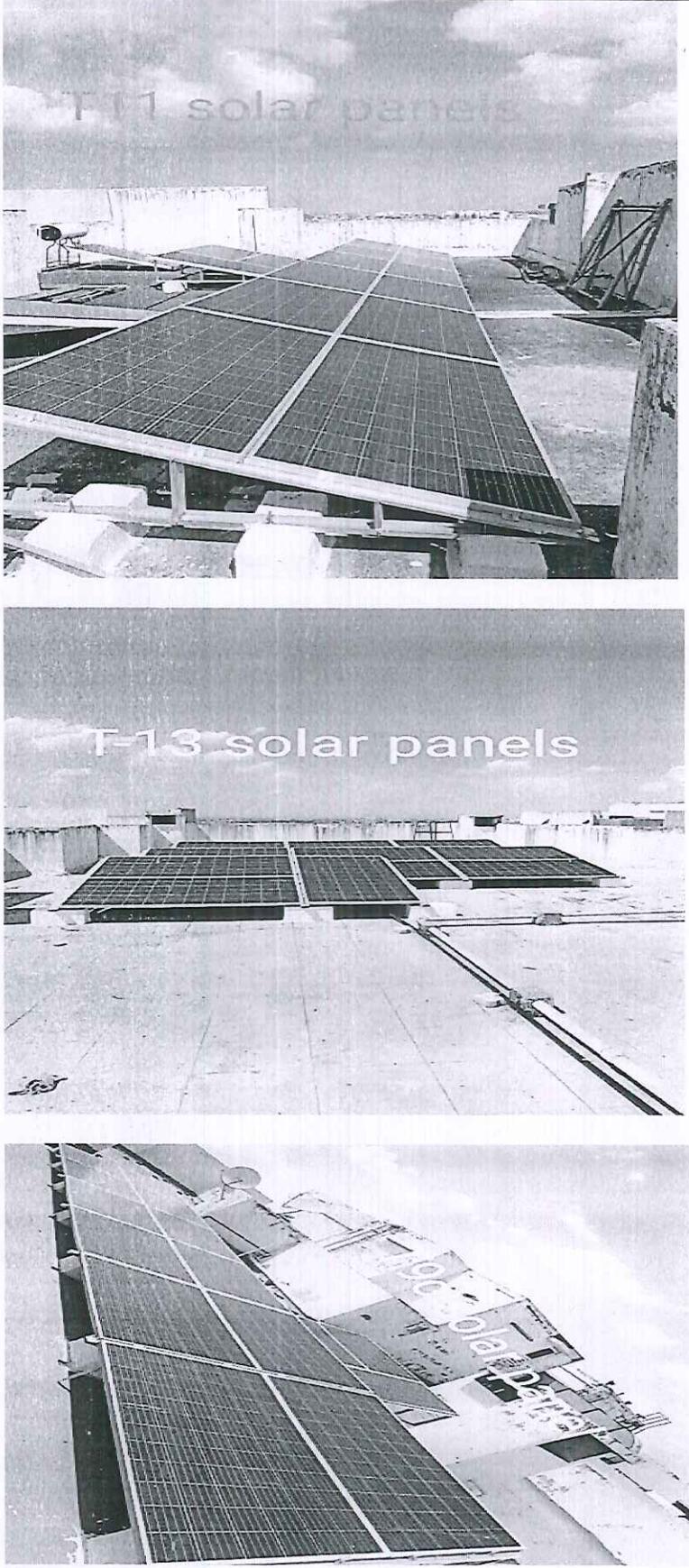
Sl. No.	TNPCB Remarks	Present status of the compliance observed during inspection
1.	In EC para 2, The Total space proposed to provide for car parking is 3769 Equivalent car space (ECS).But the available car parking is only for 2216 cars and most of cars are parked illegally in ground floor before the occupant's houses.	It was reported by the developer that they have provided/ allotted parking lots to the residents as per the following CMDA norms. <ul style="list-style-type: none"> • One car parking for every dwelling units having area of > 100 Sq.m • In case of dwelling units having area of < 100 Sq.m, one Two wheeler parking for every 75 Sqm of residential area. <p>The developer has constructed 2613 dwelling units. Out of which 2010 dwelling units having area of greater than 100 Sqm and 603 dwelling units having area of less than 100 Sqm.</p> <p>The CMDA had indicated in its approval plan for allotment of at least 2212 car parking spaces and 600 two-wheeler parking for the entire Project.The developer has provided 2215 car parking and 600 two-wheeler parking for the entire Project. These parking lots have been provided as open (surface parking) and covered (basement parking).</p>
2.	The power requirement during operation is about 16MVA For the emergency power back up, 26D.G.sets of each 750 KVA capacity has to be installed as standby for power requirement. But the Respondent has installed only 20 D.G.sets viz 725KVA -10Nos, 600KVA-5Nos & 500KVA -5Nos with a total capacity of 12.75MVA for the project.	It was reported that as per the TNEB norms, the total power requirement for the entire project is 10.5 MVA. For which they have provided 20DG Sets comprising of 725 KVA (10 Nos.), 600KVA (5 Nos.) and 500 KVA (5 Nos), with total installed D.G Set capacity of 12.75 MVA for the entire residential project as backup power supply.
3..	Adequate drinking water facility based on the Reverse Osmosis treatment technology to be provided.	The developer sourcing the potable drinking water (2 MLD) from Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB)for the entire Project for domestic purpose and the same is being treated through three Water Treatment Plants (WTP) comprising of Pressure Sand Filter (PSF) and

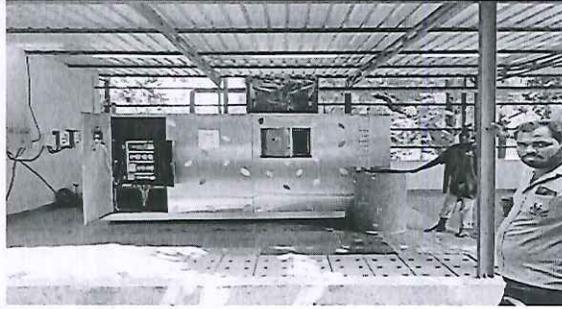
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
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R. K. J. 3/1/23
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
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		<p>Activated Carbon Filter (ACF) within the project site.</p> <p>The developer has reported that, in O.A. No. 134 of 2015, the Principal Bench of the Hon'ble NGT, New Delhi, vide Order dated 20/05/2019 has directed prohibition of the use of Reverse Osmosis plants across all the states where Total Dissolved Solids (TDS) in water is less than 500 mg/l.</p> <p>The developer has analysed the quality of treated water sample collected from in house Water Treatment Plant (3Nos) through NABL Accredited laboratory. The Report of Analysis reveals that, the drinking water parameter such as TDS ranges between 350 mg/l to 375 mg/l which is less than 500 mg/l.</p>
4.	<p>Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided</p>	<p>The developer has installed solar water heater in 30 blocks (Top Two floors Nos.15, 16 only) and the same are in operable conditions. Photograph taken during inspection is submitted below.</p>  <p>The developer has also installed Solar Photo voltaic (PV)panels in terrace of 11 Blocks namely 2B,4A,4B,5,6,8,9C,11,13,7,12 with a total capacity of 75 KW and awaiting for approval from TNEB for commissioning.</p> <p>The developer has reported that solar power generated from the solar panel will be utilized for common areas like external lighting in the driveways and garden areas.</p> <p>Photograph taken during inspection is submitted below.</p>


 31/1/2023
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<p>5. The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The In-Vessel bio-conversion technique should be used for composting the organic waste.</p>	<p>The developer has provided Organic waste converter having capacity of 175Kg/hr to handle organic wastes generated from the residential houses and during inspection it was noticed that the Organic waste converter was in operable condition.</p> <p>Photograph showing the details is submitted below.</p>



6.	<p>Conditions under CTE & CTO being violated [Allegation in Serial No. 3 at Pg. 3-4, Serial No. 4 at Pg. 5 – 6, Serial No. 9 at Pg. 9-10, Serial No. 11 at Pg. 11-12, and Serial No. 12 at Pg. 12-13 of the Report]</p>	<p>The developer M/s Prestige Estates Projects Ltd, has obtained Environmental clearance from MOeF& CC vide letter letterNo.F.No.SEIAA/F430/2011-1A-III dated 16/10/2012 for construction of Residential apartment in the total land area of 100199 S.qm with total built up area of 4, 78,003 S.qm comprising 20 Blocks of residential and 1 block of club house at Survey Numbers. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District.</p> <p>Consent to Establish was obtained from TNPCB by the developer of M/s. Prestige Bella Vista, in Survey Numbers. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District for construction of Residential apartment in the total land area of 1,00,199 S.qm with total build up area 4,58,341 S.qm Comprising of 33 Blocks in 20 Towers of residential building with two basement and 1 block of club house. Each tower having 2 basement plus ground plus 16 floor vide CTE Proc. dated 28.06.2013 and the validity up to 27.06.2015.</p> <p>Out of which, Consent to Operate was issued to the developer only for 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total built up area (Phase -I) of 3,38,361 Sq.mt and to discharge of treated sewage is 829 KLD(376 KLD –Flushing, 216 KLD-Gardening, 237 KLD-CMWSSB-Nesapakkam Decanting point) vide Board’s Proc.No.T2/TNPCB/F.1918SPR/RL/SPR/W&A/2018 dated. 26/11/2018 valid upto31.03.2020subject to the following Special conditions vide Sl.No.1 stating that,</p> <p>“This consent to operate is valid for operating the facility for the manufacture of products (Col: 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.”</p> <p>However, during inspection it was noticed that, the developer had constructed the residential building complex</p>
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for 4,43,738.16sq.m (exclusive of 100 % non-FSI area) instead of 3,38,361 Sq.mt (For which CTO has already been issued)and has not obtained Consent to operate for the remaining built up area of 1,05,377.16 Sq.mt. Thus violates the consent order conditions mentioned above.

Out of 33 blocks, 25 blocks have been fully occupied by the residents and the remaining 8 blocks were partially occupied

As per the EC, Sewage generation quantity for the entire residential apartment is 1133 KLD. However during inspection, the developer has reported that they receive potable water of 250KLD from CMWSSB and additional 50KLD sourced from private tanker lorry. Apart from that, 230KLD of treated sewage is being collected and reused for toilet flushing. In total, the water consumption is only 530KLD as of now.

That above 530KLD of water consumption is become as Sewage which is being treated in their STPs. Out of which 230KLD of treated sewage is utilized for toilet flushing, 212 KLD used for Gardening /Green belt development. Excess treated sewage of 50KLD is being disposed in to CMWSSB's pumping station through lorry tankers.

In this regard, the developer has submitted cash receipt obtained from Chennai Metropolitan Water Supply and Sewerage Board as evidence. In this regard, the developer has furnished water balance, fresh water received from CMWSSB receipt, Excess treated sewage disposed in to CMWSSB decanting point

However, there is no sufficient area available for gardening/Green belt development within the premises, since the developer is having only 3.828 Hectare for gardening/Green belt development which is not adequate to utilise the 212 KLD of treated sewage considering the hydraulic loading rate [35 KL/Hec/day].

The developer has applied for fresh CTO (As per the CTE) for the entire project through online vide application No. 38788041 dated 05.08.2021 for the construction of Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors)with 2613 Dwelling units & 1 Block of Club House having Double Basement +Ground+1 floor)with total build up area – 4,43,738.16 sq.m (exclusive of 100 % non-FSI area) and the application was returned to the developer for want of completion certificate from CMDA.

Now it is reported that, the developer has obtained the completion certificate from CMDA vide its letter

		<p>No.CMDA/CC/HRB/C/4841/2015 dated 08.12.2022. The same is enclosed herewith as Annexure-III.</p> <p>The said application for fresh CTO for entire project has not yet been resubmitted by the developer.</p>
7.	<p>CTO Expansion for the Project/ Additional Built-up area [Allegation in Serial No. 8 & 9 at Pg. 9, Serial No. 10 and 11 at Pg. 10-12, Serial No. 13 & 14 at Pg. 13 & 14, Serial No. 20 at Pg. 17-18 & Serial No. 21 at Pg. 18 to 25 of the Report]:</p>	<p>The developer of M/s Prestige Estates Projects Ltd, has obtained Environmental clearance from MOeF& CC vide letter its letter No.F.No. SEIAA/F430/2011-1A-III dated 16/10/2012 for construction of Residential apartment in the total land area of 100199 S.qm with total built up area of 4,78,003 S.qm comprising 20 Blocks of residential and 1 block of club house at Survey Numbers. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District.</p> <p>Consent to Establish was obtained from TNPCB by the developer of M/s. Prestige Bella Vista, in Survey Numbers. 1/1, 1/2, 2, 3/1, 3/2, 3/3, 5/1, 8/2A, 50/1A, 50/2, 50/3, 50/4, etc, Ayyappanthangal Village, Kundrathur Taluk, Kancheepuram District for construction of Residential apartment in the total land area of 100199 S.qm with total build up area 4,58,341 S.qm Comprising of 33 Blocks in 20 Towers of residential building with two basement and 1 block of club house. Each tower having 2 basement plus ground plus 16 floor vide CTE Proc. dated 28.06.2013 and the validity up to 27.06.2015.</p> <p>Out of which, Consent to Operate was issued to the developer only for 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total built up area (Phase -I) of 3,38,361 Sq.mt and to discharge of treated sewage is 829 KLD(376 KLD –Flushing, 216 KLD-Gardening, 237 KLD-CMWSSB-Nesapakkam Decanting point) vide Board’s Proc.No.T2/TNPCB/F.1918SPR/RL/SPR/W&A/2018 dated. 26/11/2018 valid upto 31.03.2020 subject to the following Special conditions vide Sl.No.1 stating that,</p> <p>“This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.”</p> <p>However, during subsequent inspection it was noticed that, the developer has constructed the residential building complex for 4,43,738.16sq.m (exclusive of 100 % non-FSI area) instead of 3,38,361 Sq.mt and has not obtained Consent to operate for the excess built up area of 1,05,377.16 Sq.mt. Thus violates the consent order conditions mentioned above.</p>

Further the developer has not applied for CTE- Extension for construction of remaining 8 Blocks built up area of 1,05,377.16 Sq.mt for which the developer has not obtained CTO for the entire project.

Now the residents are fully occupied the 25 blocks and the remaining eight blocks were partially occupied.

As per the EC, Sewage generation quantity for the entire residential apartment is 1133 KLD. However during inspection, the developer has reported that they receive potable water of 250KLD from CMWSSB and additional 50KLD sourced from private tanker lorry. Apart from that, 230KLD of treated sewage is being collected and reused for toilet flushing. In total, the water consumption is only 530KLD as of now.

That above 530 KLD of water consumption is become as Sewage which is being treated from their STPs. Out of which 230KLD of treated sewage is utilized for toilet flushing, 212 KLD used for Gardening /Green belt development. Excess treated sewage of 50KLD is being disposed in to CMWSSB's pumping station through lorry tankers.

In this regard, the developer has submitted cash receipt obtained from Chennai Metropolitan Water Supply and Sewerage Board as evidence. In this regard, the developer has furnished water balance, fresh water received from CMWSSB receipt, Excess treated sewage disposed in to CMWSSB decanting point.

However there is no sufficient area available for gardening/green belt development within the premises, since the developer is having only 3.828 hectare for gardening/green belt development which is not adequate as per hydraulic loading rate [35 KL/hec].

The developer has applied for CTO-Expansion (As per the CTE) through online vide application No. 38788041 dated 05.08.2021 for the construction of Residential Building Complex "Prestige Bella Vista" Comprising of 33 Blocks in 20 Towers (Each tower having 2 basements, Ground plus 16 floors)with 2613 Dwelling units & 1 Block of Club House having Double Basement +Ground+1 floor)with total build up area – 4,43,738.16 sq.m (exclusive of 100 % non-FSI area) and the application was returned to the developer for want of completion certificate from CMDA.

Now it is reported that, the developer has obtained the building completion certificate from CMDA vide its letter No. CMDA/CC/HRB/C/4841/2015 dated 08.12.2022for construction of Residential Building Complex in the name of "Prestige Estates Projects limited" Comprising of 33 Blocks

		in 20 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2613 Dwelling units & 1 Block of Club House having Double Basement +Ground+1 floor)with total build up area – 4,43,738.16 sq.m (exclusive of 100 % non-FSI area).
8.	Number of Blocks in violation of EC & Name of the Project Proponent:	<p>The developer of M/s Prestige Estates Projects private Ltd, has obtained Environmental clearance from MOEF in the name of M/s Prestige Estates Projects Private Ltd- Prestige Bella vista vide F.No.SEIAA/F430/2011-1A-III dated 16/10/2012.</p> <p>However, Consent to Operate was issued to the developer in the name of M/s Prestige Estates ProjectsLtd- Prestige Bella vista.</p> <p>It was reported by the unit that,</p> <p>(i) PEPL, was previously known as “Prestige Estates Projects Private Limited” (PEPPL”). Therefore, PEPL and PEPPL are not two different entities, but are one and the same entity.</p> <p>(ii) PEPPL thereafter became a public limited company and hence, in this process, the word “private” was removed from its name. Thus, PEPPL came to be subsequently known as PEPL.</p> <p>(iii) However, the CTO correctly reflects the present name of the Project Proponent.</p> <p>In this regard, it was reported by the developer that, they have filed the application in SEIAA , Chennai for name change from M/s Prestige Estates Projects private Ltd- Prestige Bella vista to M/s Prestige Estates Projects Ltd- Prestige Bella vista vide application dated 22.09.2022.</p>
9.	Proceedings dated 08/04/2021 [Allegation in Serial No. 21 at Pg. 18 of the Report]:	<p>The Board has issued direction to the developer vide Board’s Proceeding .NoT2/TNPCBd/F.2549/SPR/RL/W&A/2021 dated 08.04.2021 to comply with 6 conditions.</p> <p>The compliance of the direction issued is submitted below.</p> <p>1. The unit had applied for the fresh CTO for the entire project. However, the same was returned for want of additional details.</p> <p>2.Out of 33 blocks constructed by the developer, 25 blocks have been fully occupied by the residents and the remaining 8 blocks were partially occupied.</p> <p>3.The developer has reported that, in O.A. No. 134 of 2015, the Principal Bench of the Hon’bleNGT, New Delhi, vide Order dated 20/05/2019 has directed prohibition of the use of Reverse Osmosis plants across all the states where Total</p>

		<p>Dissolved Solids (TDS) in water is less than 500 mg/l.</p> <p>The developer has analysed the quality of treated water sample collected from in house Water Treatment Plant (3Nos) through NABL Accredited laboratory. The Report of Analysis reveals that, the drinking water parameter such as TDS ranges between 350 mg/l to 375 mg/l which is less than 500 mg/l.</p> <p>4. The developer has not yet applied and obtained Authorisation under HWM Rules, 2016.</p> <p>5. The developer is disposing its excess treated sewage in to the Nesapakkam decanting point through lorry tankers.</p> <p>6. The developer has assured to abide the outcome /order of the Hon'ble NGT in OA.No. 21/2021.</p>
<p>10.</p>	<p>Show Cause Notice dated 23/09/2020 [Allegation in Serial No. 12 at Pg. 12-13 & Serial No. 23 at Pg. 25-26 of the Report]</p>	<p>Whereas Consent to operate was issued to the units of M/s. Prestige Estates Projects Ltd, - Prestige Bella Vista vide Board's Proceeding dated 26.11.2018 for "Residential Building Complex "Prestige Bella Vista" Comprising of 25 Blocks in 17 Towers (Each tower having 2 basements, Ground plus 16 floors) with 2083 Dwelling units & 1 Block of Club House having Double Basement floor + Ground floor + 1 floor) with total built up area (Phase -I)-to a total Build up area of 3,38,361 Sq.mt", subject to the following Special condition vide Sl.No.1 stating that,</p> <p>"This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained."</p> <p><u>Violation.</u></p> <p>During joint committee inspection on 20.04.2021 it was noticed that, the developer has constructed total build up area of residential building complex for 4,43,738.16 sq.m (exclusive of 100 % non-FSI area) and has not obtained Consent to operate for the remaining built up area of 1,05,377.16 Sq.mt. Thus violates the consent order conditions mentioned above.</p> <p>"This Consent to operate is valid for operating the facility with the mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent / Amendment has to be obtained"</p> <p><u>Violation</u></p> <p>Consent to operate was issued to the respondent 4 & 5 for treatment and disposal of sewage 829 KLD generated from</p>

		<p>the residential building with total Build up area of 3,38,361 Sq.mt”.</p> <p>Out of 33 blocks, 25 blocks have been already occupied and remaining 8 blocks were partially occupied by the residents, is evident that there is an considerable increase in generation of sewage as against the permitted quantity of 829 KLD which violates the Consent order conditions.</p> <p><u>Violation.</u></p> <p>The developer has constructed total build up area of residential building complex is 4,43,738.16sq.m (exclusive of 100 % non-FSI area). However, they have applied and obtained CTO for the construction of residential complex having total built up area – 338361 sq.m and hence the developer has not complied with Consent order conditions.</p> <p>On the following violations, the developer was issued with Show cause Notice on 23.09.2020.</p>															
11	Levy of Environmental compensation	<p>The developer residential complex was again inspected on 20.04.2021 and Compliance of the above direction are furnished below</p> <table border="1" data-bbox="716 1185 1471 2360"> <thead> <tr> <th data-bbox="716 1185 800 1284">Sl. No</th> <th data-bbox="800 1185 1081 1284">Board directions points</th> <th data-bbox="1081 1185 1471 1284">Compliance</th> </tr> </thead> <tbody> <tr> <td data-bbox="716 1284 800 1507">1.</td> <td data-bbox="800 1284 1081 1507">The developer shall apply for CTO for the entire projects as per CTE within 15 days</td> <td data-bbox="1081 1284 1471 1507">Not complied. The developer has not applied for entire projects as per CTE</td> </tr> <tr> <td data-bbox="716 1507 800 1731">2</td> <td data-bbox="800 1507 1081 1731">The developer shall operate the activities only after obtaining necessary consent of the Board.</td> <td data-bbox="1081 1507 1471 1731">Not Complied. The developer has operated the activities without obtaining necessary consent of the Board.</td> </tr> <tr> <td data-bbox="716 1731 800 1981">3</td> <td data-bbox="800 1731 1081 1981">The developer shall provide Reverse Osmosis treatment technology for drinking purpose as the EC conditions.</td> <td data-bbox="1081 1731 1471 1981">Not Complied. The developer has not provided Reverse Osmosis treatment technology for drinking purpose as the EC conditions.</td> </tr> <tr> <td data-bbox="716 1981 800 2360">4</td> <td data-bbox="800 1981 1081 2360">The developer shall obtain authorization under hazardous and other waste (Management & Trans Boundary Movement) Rules,2016 for disposal of</td> <td data-bbox="1081 1981 1471 2360">Not Complied. The developer has not obtained authorization under hazardous and other waste (Management & Trans Boundary Movement) Rules,2016 for disposal of hazardous waste generated from the unit.</td> </tr> </tbody> </table>	Sl. No	Board directions points	Compliance	1.	The developer shall apply for CTO for the entire projects as per CTE within 15 days	Not complied. The developer has not applied for entire projects as per CTE	2	The developer shall operate the activities only after obtaining necessary consent of the Board.	Not Complied. The developer has operated the activities without obtaining necessary consent of the Board.	3	The developer shall provide Reverse Osmosis treatment technology for drinking purpose as the EC conditions.	Not Complied. The developer has not provided Reverse Osmosis treatment technology for drinking purpose as the EC conditions.	4	The developer shall obtain authorization under hazardous and other waste (Management & Trans Boundary Movement) Rules,2016 for disposal of	Not Complied. The developer has not obtained authorization under hazardous and other waste (Management & Trans Boundary Movement) Rules,2016 for disposal of hazardous waste generated from the unit.
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		hazardous waste generated from the unit.	
5	The developer shall dispose treated sewage to CMWSSB STP at Nessappakkam.	Not complied. The developer has not disposed treated sewage to CMWSSB STP at Nessappakkam for further treatment.	
6	The developer all strictly abide by the outcome/order of the Hon'ble NGT(SZ) in OA No.21 of 2021 from time to time	Case is still in progress	

As the developer has not taken any effective steps to comply the directions issued by the Board and also continued violation of consent conditions as stipulated in the CTO and EC, Environmental compensation was levied for an amount of Rs. 95, 97,656/- to the developer.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

R. Rajamanickam
3/11/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, R.Rajamanickam, Son of P.M.Ramasamy, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032, do hereby submits that the contents of above report are true to the best of my knowledge through records.

R. Rajamanickam
3/11/2023
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
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CHENNAI-600 032.

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI.**

Original Application No. 21 of 2021 (SZ)

Dr. Anupkrishnana.V
Flat 7173, Tower 7, Prestige Bella Vista,
Ayyappanthangal Village, Mount Poonamallee
Road, Kanchipuram District, Chennai – 600056.
Mobile no. 9445727579, 9447527579
Email:anupkrishnanviswanath@gamil.com

...Applicant(s)

Vs

Ministry of Environment & Forest and Climate
Change, Represented by its Director, MoEF & CC
RO (SEZ), HEPC Building, No.34, Cathedral
Garden Road,
Nungambakkam,
Chennai – 600034 & 5 others.

...Respondent(s)

**REPORT FILED ON BEHALF OF THE 6th
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent No. TNPCB Thiru. S.
Sai Sathya Jith,
Advocate, Chennai.**

Date:03.01.2023.

Date of hearing on: 04.01.2023